

(13)

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.17/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 4th day of August, 2005

Ashok Kardam,  
S/o Shri Ram Swaroop,  
R/o 5-A, Bhagal Road/ Lane,  
Jangpura, New Delhi-14

....Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. N.C.T. of Delhi through the Chief Secretary,  
New Sectt., New Delhi
2. The Chief Secretary,  
N.C.T. of Delhi, New Sectt. New Delhi.
3. The Director,  
Directorate of Social Welfare,  
Govt. of NCT of Delhi, K.G. Marg,  
New Delhi

....Respondents

(By Advocate: Mrs.Renu George)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Leamed counsel for the applicant states that vide order of 15.7.2005, it has been decided by the respondents to start the enquiry and an enquiry officer has been appointed. Therefore, the leamed counsel states that he may be permitted to withdraw the present petition and to take necessary recourse of law if any adverse order subsequently is passed.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/ dkm /